

THE GAUHATI HIGH COURT

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NOTIFICATION

Dated Guwahati the 30th October, 2024

No.HC.VII-95/2024/10761/A:- In the interest of better administration of Justice and consequent upon the Notification No. E-571585/4 dated 30th October, 2024 issued by the L.R & Secretary to the Government of Assam, Judicial Department, Hon'ble the Gauhati High Court has been pleased to make the following modalities for the purpose of enquiry and trial of cases by the designated Courts of Special Judge, CBI, Additional Court Nos. 1, 2 and 3 Guwahati, Assam, under the *Banning of Unregulated Deposit Schemes Act 2019*, to exclusively deal with cases investigated and registered by the CBI under this Act, with jurisdiction extending across the state of Assam for taking up and trial of such cases:

1. The Court of Special Judge, CBI, Additional Court No. 1, Guwahati, shall be the filing Court to receive First Information Reports (FIRs), RCs and charge sheets/ Final reports related to cases under the *Banning of Unregulated Deposit Schemes Act, 2019*, investigated by the CBI.
2. The Special Judge of Additional Court No. 1, Guwahati, is also authorized to distribute these cases among the other designated courts (Special Judge, CBI, Additional Court Nos. 2 and 3) to facilitate effective and expeditious handling of cases including hearing of bail petition/ zimma matters/ custody matters/ disposal of final reports etc., and for trial on submission of charge sheets.

This notification shall come into force with immediate effect.

By Order,

Sd/- Sunil Kumar Poddar
REGISTRAR GENERAL

30/10/24

Memo No.HC.VII-95/2024/ 10762-10778/A

Dated 30.10.2024


Copy to:-

1. The L.R. & Secretary to the Govt. of Assam, Judicial Department, Dispur, Guwahati.
2. The President/ General Secretary, Gauhati High Court Bar Association, Guwahati.
3. The President/ General Secretary, Gauhati High Court Advocates Association, Guwahati.
4. The President/ General Secretary, Lawyers Association, Guwahati, Assam.
5. The District and Sessions Judges of Assam (All), for information and needful action.

30/10/24

6. The Special Judge, CBI & NIA, Assam, Guwahati.
7. The Special Judge, Addl. CBI Court, No. I, II & III, Assam, Chandmari, Guwahati, for information and needful action.
8. The Registrar-cum- Principal Secretary to Hon'ble the Chief Justice, Gauhati High Court, Guwahati.
9. The Additional District and Sessions Judges of Assam (All), for information and needful action.
10. The Joint Director, CBI, North-East Zone, Guwahati, for kind information.
11. The Joint Registrar (Vigilance/ Judicial), Gauhati High Court, Guwahati.
12. The Deputy Registrar (Bench) Gauhati High Court, Guwahati.
13. The Private Secretary to Hon'ble Mr/ Mrs. Justice _____, Gauhati High Court, Guwahati.
14. The Project Manager, Gauhati High Court, Guwahati for uploading in the Gauhati High Court website.
15. The Administrative Officer (J) (_____), Gauhati High Court, Guwahati.
16. The C.A. to Registrar General/ Registrar (Vigilance)/ Registrar (Judicial)/ Gauhati High Court, Guwahati.
17. The Deputy Director, Printing & Stationery, Assam Govt. Press, Bamunimaidam, Guwahati for publication of the Notification in the Assam Gazette.

[The list herein above is not necessarily in order of seniority]


30/10/2024.
REGISTRAR GENERAL
30/10/24